

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

NINETEENTH REPORT

(Presented on 2.3.2006)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

2. The Committee met on 1 March, 2006 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Dushyant Singh, Giridhari Yadav and Rasheed Masood, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2006 (Amendment of articles 75 and 164) by Shri Kashiram Rana, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Prime Minister/Chief Minister and other Ministers in the Council of Ministers in the Union/State are appointed only from amongst the elected members of the House of People/Legislative Assembly.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of twelve Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that ten Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining two Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows :-

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|-------|---|---|---------|
| (i) | Resolution by Shri Dushyant Singh regarding action plan for the promotion of tourism. | - | 2 hours |
| (ii) | Resolution by Shri Giridhari Yadav regarding measures for utilisation of water resources. | - | 2 hours |
| (iii) | Resolution by Shri Rasheed Masood regarding inclusion of Muslims in the list of Scheduled Castes. | - | 2 hours |

Recommendations

7. The Committee recommend that-

- (i) Shri Kashiram Rana, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to twelve Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the allocation of time to three resolutions as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

1 March 2006

10 Phalguna 1927 (Saka)

CHARNJIT SINGH ATWAL,

Chairman,

Committee on Private Members'

Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category ' A ' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Pre-Examination Coaching Centres Regulatory Authority Bill, 2005 by Shri Mohan Singh, M.P.	147 of 2005	A	2 hours
2.	The Education Bank of India Bill, 2005 by Shri Bachi Singh Rawat, M.P.	151 of 2005	A	2 hours
3.	The Council for Environment Protection Bill, 2005 by Shri Bachi Singh Rawat, M.P.	149 of 2005	A	2 hours
4.	The National Commission for Ex-Defence Personnel Bill, 2005 by Shri Abdullakutty, M.P.	153 of 2005	A	2 hours
5.	The Television Programmes (Regulation) Bill, 2005 by Shri Abdullakutty, M.P.	157 of 2005	A	2 hours
6.	The Prevention of Cruelty to Cows Bill, 2006 by Shri Bachi Singh Rawat, M.P.	7 of 2006	A	2 hours
7.	The Coir Factory Workers (Welfare) Bill, 2006 by Dr. K.S. Manoj, M.P.	5 of 2006	A	2 hours
8.	The Farmers (Welfare) Bill, 2006 by Shri C.K. Chandrappan, M.P.	10 of 2006	A	2 hours
9.	The Code of Criminal Procedure (Amendment) Bill, 2006 (<u>Amendment of the First Schedule</u>) by Shri Anandrao Vithoba Adsul, M.P.	2 of 2006	A	2 hours
10.	The Cinematograph (Amendment) Bill, 2006 (<u>Amendment of section 2, etc.</u>) by Shri Anandrao Vithoba Adsul, M.P.	3 of 2006	A	2 hours

APPENDIX-II

(See para 5 of the Report)

(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constituent Assembly Bill, 2005 by Shri Bachi Singh Rawat, M.P.	150 of 2005	B	2 hours
2.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2006 (<u>Amendment of paragraph 3</u>) by Shri C.K. Chandrappan, M.P.	8 of 2006	B	2 hours